

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 204  
IB-915/ND/2020**

**IN THE MATTER OF:**

**M/s. Carol Infrastructure Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Dhanversha Builders Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 23.11.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Ms. Minakshi Jyoti, Adv.  
For the Respondent/ Corporate-debtor :Ms. Varsha Banerjee, Adv.**

**ORDER**

Heard the submissions made by the counsel for the operational creditor. Counsel for the operational creditor has prayed for time for filing the rejoinder. A week's time has been granted for filing rejoinder and no further time will be granted for filing the rejoinder. The counsel for the corporate debtor is also present at the time of virtual hearing. Post the matter to 4<sup>th</sup> December, 2020.



**(V.K. Subburaj)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**